

VIAC | Vienna International
Arbitral Centre

FoxMandal
Solicitors & Advocates

SOTERIS PITTAS & Co LLC
Advocates & Legal Consultants

On the occasion of the:

**CYPRUS
ARBITRATION
DAY**

Vienna International Arbitral Centre: India-Related Disputes in Europe

Thursday, 14 May 2026
Limassol



Presentation Outline

VIAC´ s History and Structure

VIAC Community Ambassador Network (VIAC CAN)

VIAC CAN in India

VIAC´ s Offering

Statistics

Costs

VIAC and Legal Tech

**The premiere international
arbitral institution in Central
and Eastern Europe.**



ESTABLISHED IN 1975

VIAC was established in 1975 under the auspices of the Austrian Federal Economic Chamber as an independent centre for the resolution of international commercial disputes through arbitration and mediation

2,500 PROCEEDINGS

VIAC has overseen more than 2,500 proceedings since its inception





2016

MEDIATION

Since 2016 Vienna Mediation Rules - a set of modern rules



2018

DOMESTIC ARBITRATION

Since 2018 VIAC also administers domestic arbitrations in Austria

2021

INVESTMENT DISPUTES

VIAC has implemented a special set of rules for the settlement of investment disputes in 2021

Structure of VIAC

Secretariat

VIAC Board

**International
Advisory Board**

**Domestic
Advisory
Board**

**Mediation
Advisory
Board**

VIAC Secretariat

OUR TEAM



Niamh Leinwather
Secretary
General



Anna Förstel-Cherng
Deputy Secretary General



Elisabeth Vanas-Metzler
Managing Counsel



Nazli Morali



Jessica Pühr



Klaudia Sood



Sophie Tesarik



Viktoria Fritz



**Beatrix
Wendt**



Susanne Schindler



Ema Potočník



Vladyslava Donchyk



Zeynep Uyanik

VIAC Board



Franz Schwarz



Patrizia Netal



Günther Horvath



Nikolaus Pitkowitz



Diana Akikol



Claudia Annacker



Claudio Arturo



Ingeborg Edel



Georg Kodek



Veronika Korom



Crenguta Leaua



Paul Oberhammer



Vladimir Pavić



Alexander Petsche



Karl Pörnbacher



Dietmar Prager



Lucia Raimanova



August Reinisch



Stefan Riegler



Ana Stanić



Irene Welser



Brigitta Zöchling-Jud

55

Ambassadors

39

Countries

3

Continents

VIAC in India: September 2025!



SATURDAY
13

10:00 - 14:30

SILF-VIAC Conference

India & Austria: Exploring potential collaborations in emerging opportunities in the legal services sector, including an MoU signing ceremony.

Location: The Lalit Hotel, New Delhi

Register here:

<https://www.viac-can.eu/event-details-registration/silf-viac-conference-on-india-and-the-cee-region>

Co-organised with:



MONDAY
15

08:00 - 10:30

Breakfast Session at the Delhi Arbitration Weekend

Exploring the role of institutional arbitration amidst bolstering economic relations between India and the CEE region.

Location: The Oberoi Hotel, New Delhi

Register here:

<https://www.viac-can.eu/event-details-registration/breakfast-session-at-the-delhi-arbitration-weekend>

On the occasion of:



FRIDAY
19

08:00 - 10:00

CII-VIAC In-House Counsel Breakfast Roundtable

Strategic considerations for India-CEE contracts: Key aspects of contracts enforcement and institutional arbitration in India and the CEE.

Location: Confederation of Indian Industry, New Delhi

Per invitation only

Organiser:



Confederation of Indian Industry

Knowledge Partner:



Features of the Vienna Rules



Available here





**KEEP
CALM
AND
USE VIAC
MODEL CLAUSE**

Roles and duties of VIAC

OUR TOP FIVE SERVICES



Sending of legal documents



Appointment of arbitrators



Calculation of advance on costs



Decision on challenges and consolidations



Ancillary services



Secure Electronic Filing

VIAC Portal

PORTAL.VIAC.EU



- Testfall JP**
 - VIAC Administration
 - Procedural Correspondence
 - Procedural Orders
 - Submissions
 - Exhibits
 - Hearing
 - Other
 - Awards
 - Collaborate Space
- Index
- Recent
- Shared items
- Received items
- Favourites
- Attachments
- Deleted items

VIAC Administration

<input type="checkbox"/>	Name	Size	Author	Last modified	
<input type="checkbox"/>	Communication with Claimant (ONLY VISIBLE TO CLAIMANT)		Jessica Puhr	11 Aug 2022 13:47	
<input type="checkbox"/>	Communication with Respondent (ONLY VISIBLE TO RESPONDENT)		Jessica Puhr	11 Aug 2022 13:47	
<input type="checkbox"/>	Communication with Parties (NOT VISIBLE TO ARBITRAL TRIBUNAL)		Jessica Puhr	11 Aug 2022 13:47	
<input type="checkbox"/>	Communication with the Arbitral Tribunal (NOT VISIBLE TO PARTIES)		Jessica Puhr	11 Aug 2022 13:47	
<input type="checkbox"/>	Communication with Parties and Arbitral Tribunal		Jessica Puhr	11 Aug 2022 13:47	

Advantages of the VIAC Portal

1

AUDIT HISTORY

2

AUTOMATIC NOTIFICATIONS

3

COLLABORATIVE SPACES

4

CUSTOMISABLE/
SUPPORT



Statistics

International cases

2025



81
%

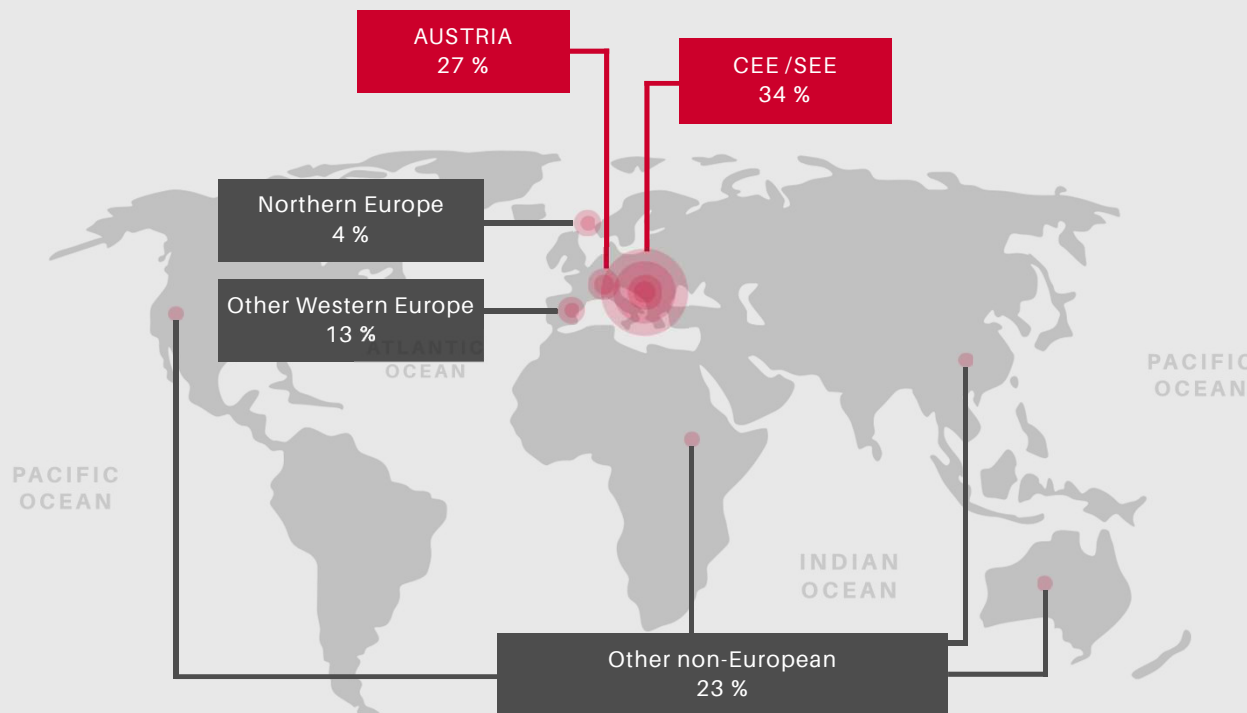
Duration of
proceedings



13
months

Origin of parties

2025

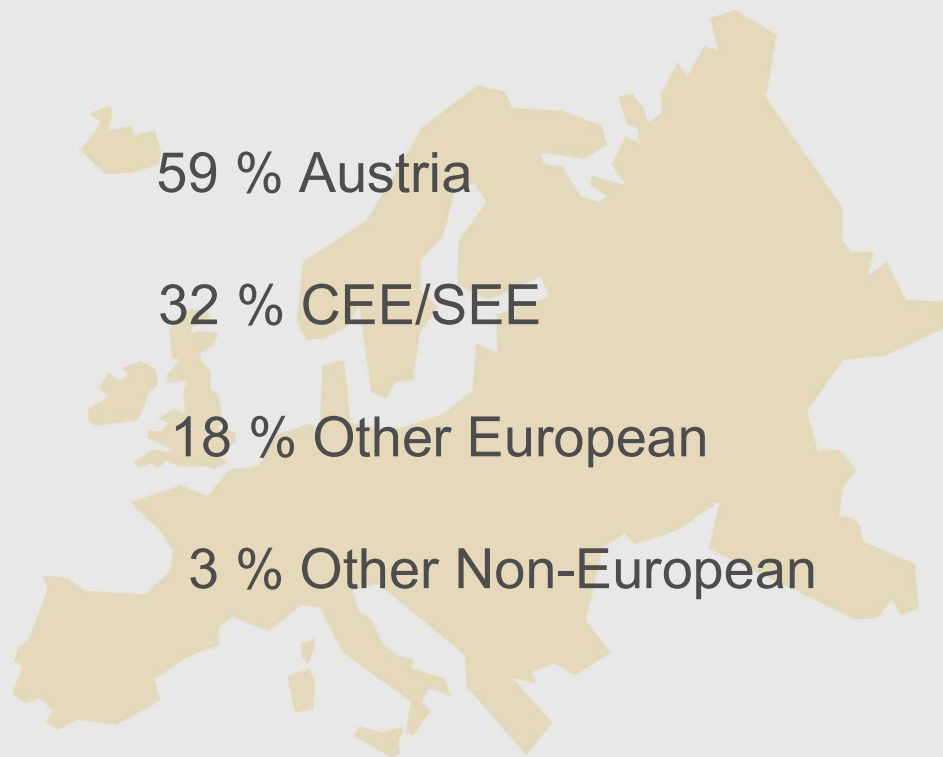


Top 5:

1. Austria
2. Romania
3. Ukraine
4. Czech Republic
5. China / Spain / Serbia

Nationality of arbitrators

2025



Top 5:

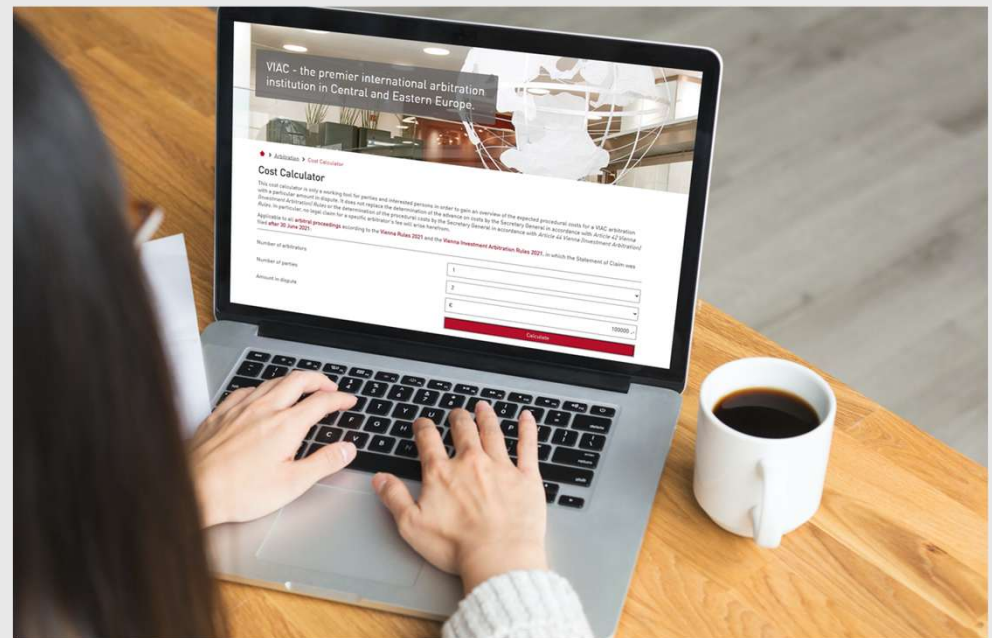
1. Austria
2. Germany
3. Romania
4. Serbia
5. Czech Republic

A photograph of a person's hands counting US dollar bills on a desk. The scene is overlaid with a semi-transparent red filter. In the foreground, a spiral-bound calendar for November 2019 is open, with a pen resting on it. Several US dollar bills are scattered on the desk, and the person's hands are actively counting a stack of them. The person is wearing a grey sweater and a black watch on their left wrist. A gold necklace is visible around their neck.

Costs and Fees

Cost calculator

PREDICTABLE COSTS



Duration & Costs

REASONS FOR INCREASE

COMPLEXITY

e.g. multi-party scenarios

EXTENT OF SUBMISSIONS

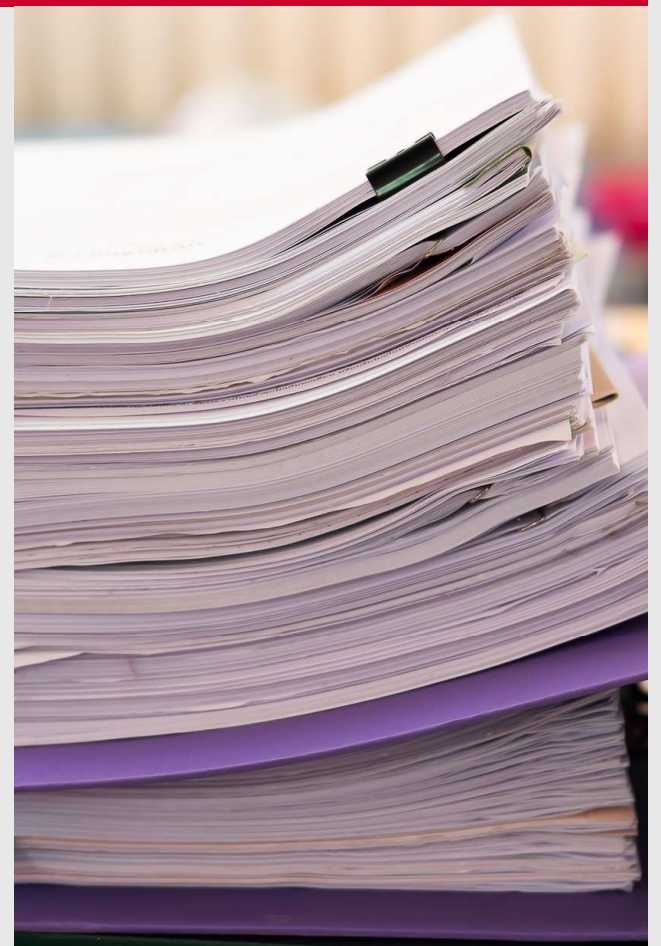
additionally, extent of documents, expert-opinions and hearings
(incl. court reporters and interpreters)

PARTIES

e.g. numerous challenges of arbitrators, insolvency, inactivity

ARBITRATORS

e.g. delays before and after last hearing / submission, rendering of award



Duration & Costs

VIAC'S EFFORTS TO DECREASE

Swift decisions & sensible deadlines

Electronic case management

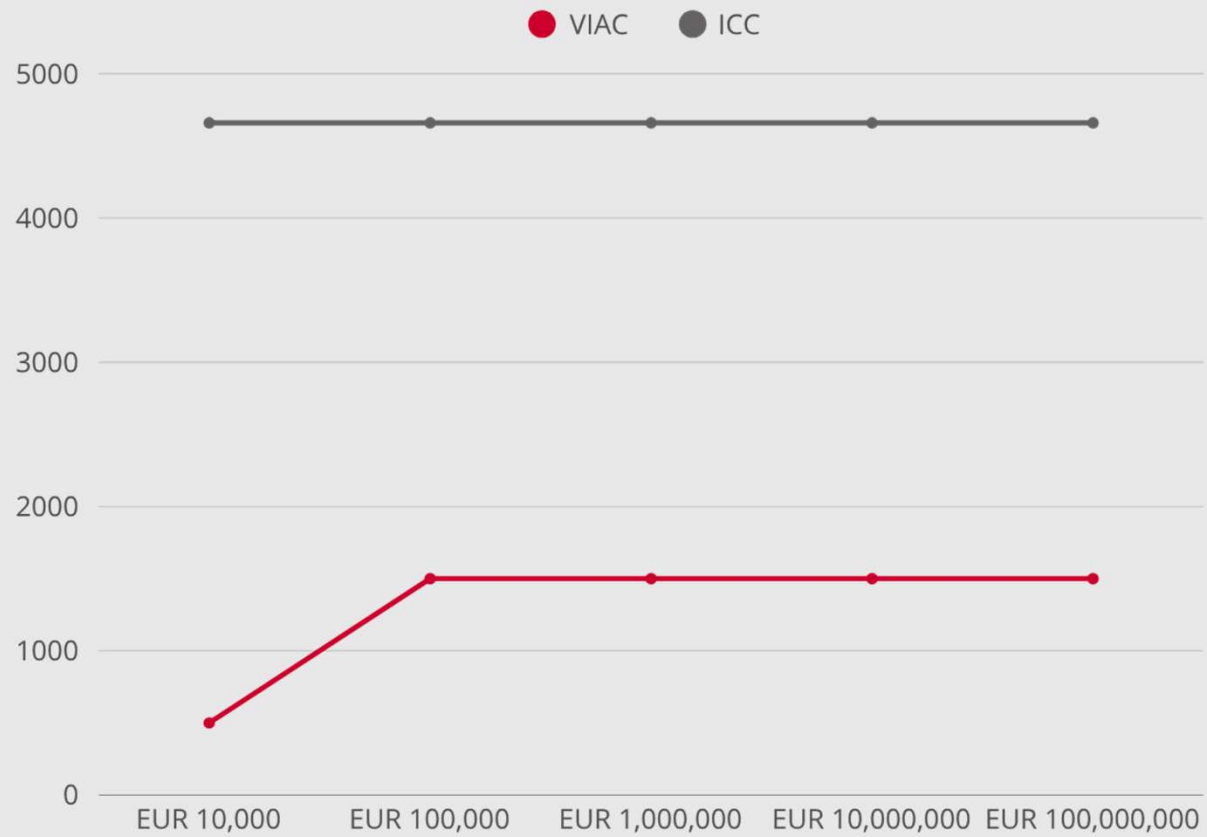
Deadline for rendering an award

Guidelines on reasonable expenses

Cost / fee consequences

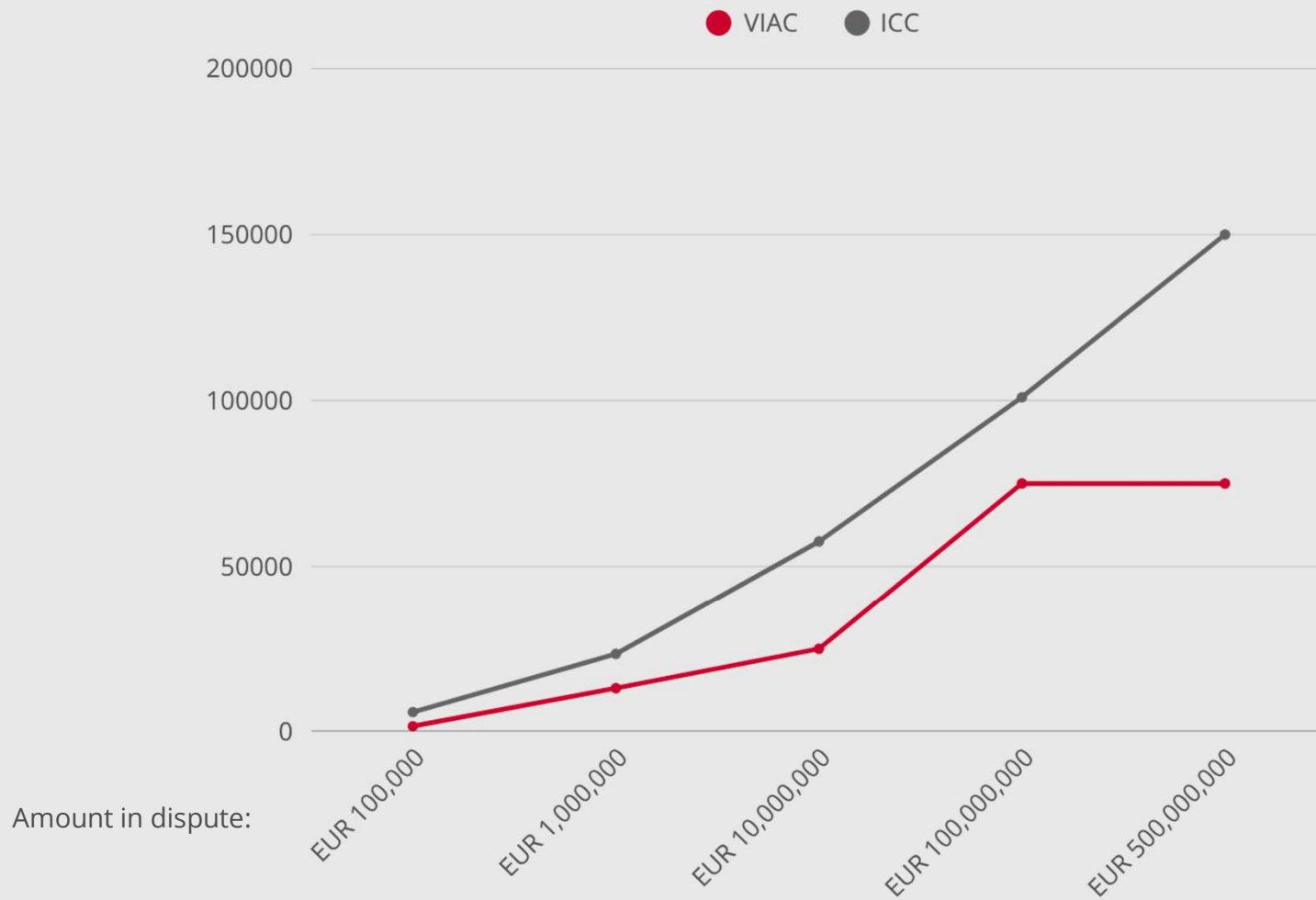


Registration Fee



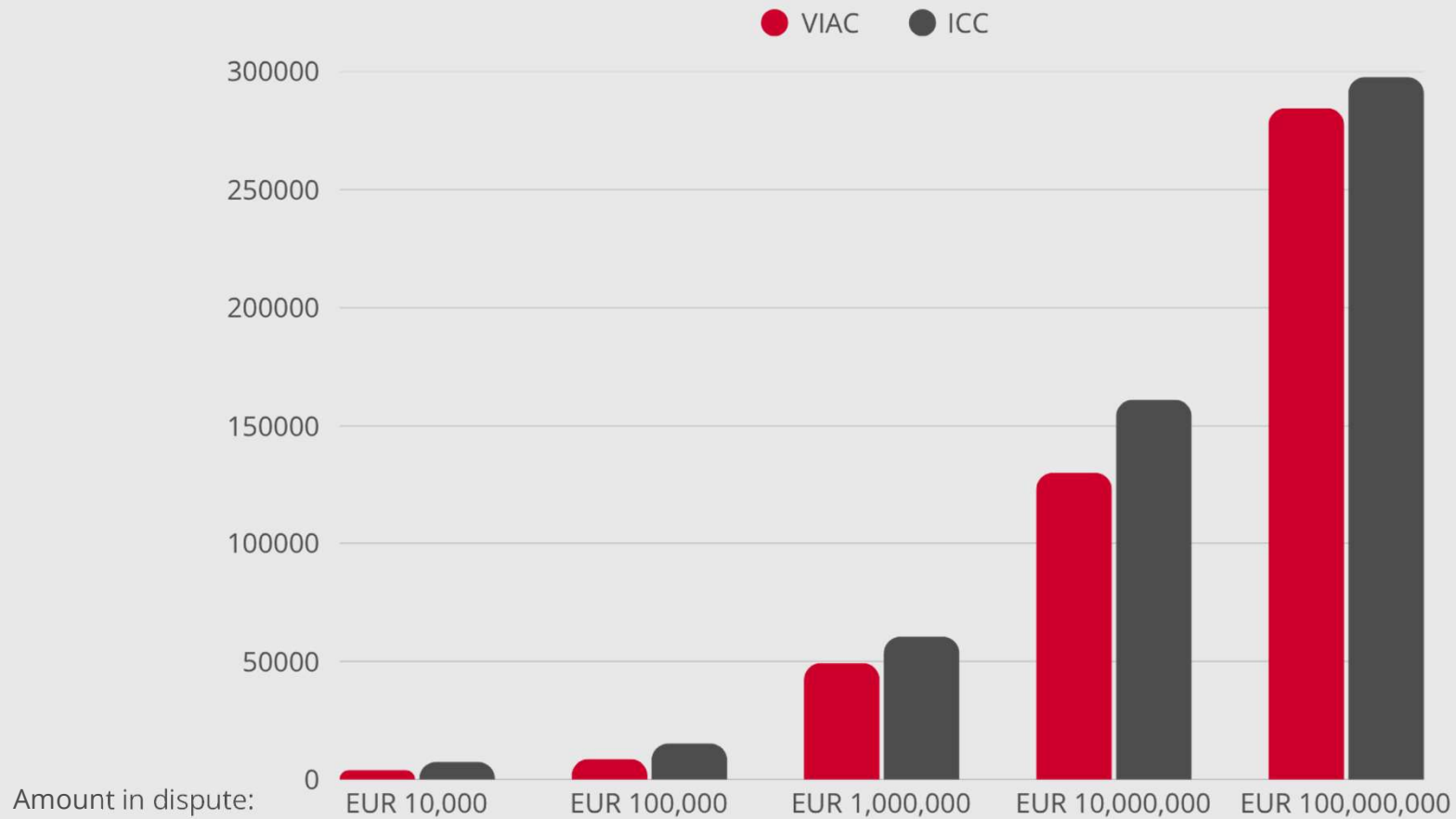
Amount in dispute:

Administrative Costs



Sole Arbitrator

COMPARISON TOTAL COSTS

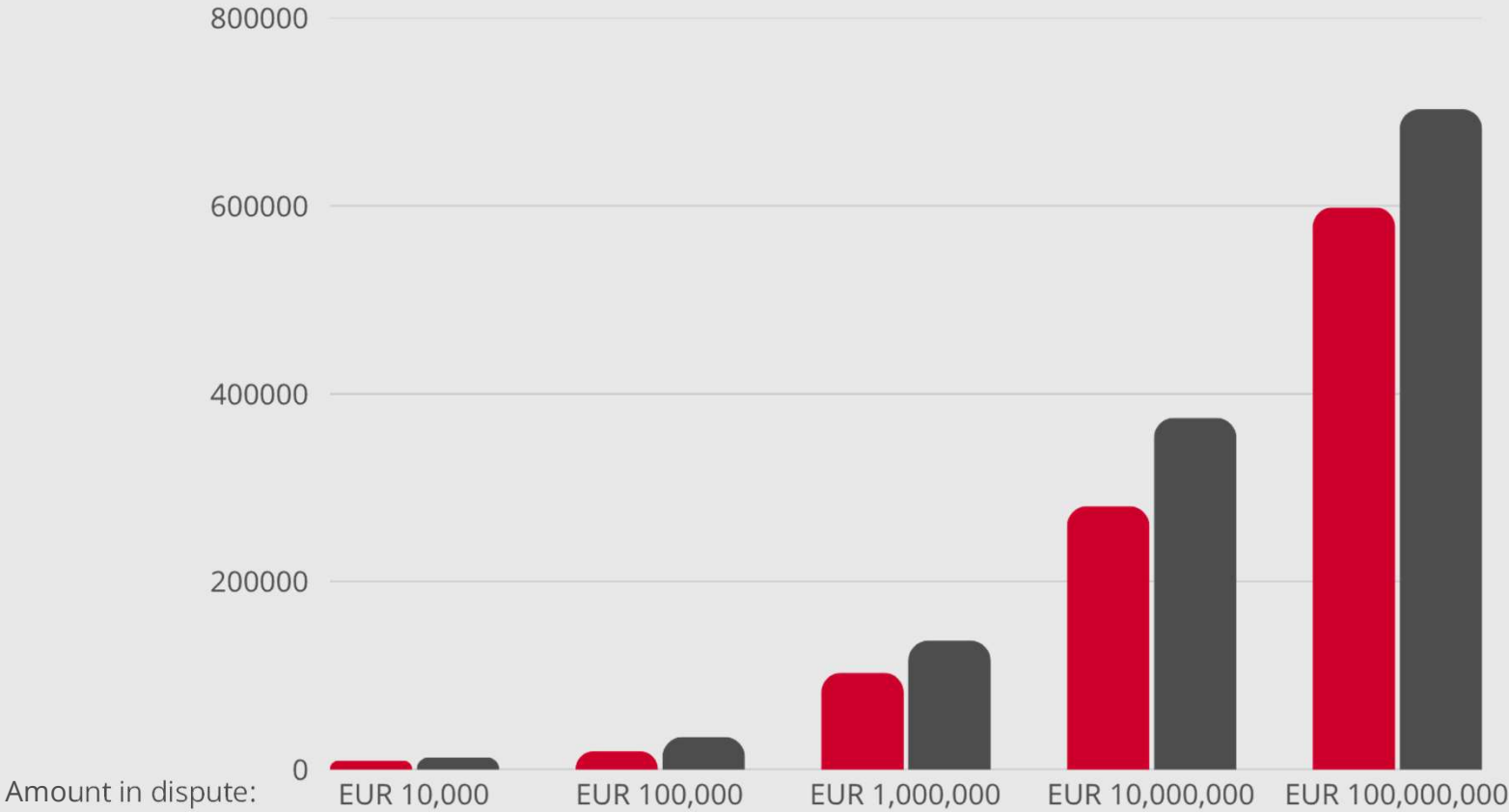


Arbitral Tribunal

COMPARISON TOTAL COSTS



● VIAC ● ICC





Legal tech: looking to the future

WHAT IS THE VIAC'S LEGAL TECH THINK TANK?

VIAC LTTT is a working group initiated to draw attention of tech industry to arbitration and make VIAC's offering more tech-fit.

USE OF ARTIFICIAL INTELLIGENCE IN ARBITRATION PROCEEDINGS



“

The general consensus is that, over the next five years, international arbitration and its users will adopt, and adapt to, AI. Respondents predict that arbitrators will increasingly rely on AI (**52%**) and that new roles to work with AI will emerge (**40%**). The enthusiasm for greater use is tempered, however, by the desire for transparency, clear guidelines and training on the use of AI.

Source: <https://www.qmul.ac.uk/arbitration/media/arbitration/docs/White-Case-QMUL-2025-International-Arbitration-Survey-report.pdf>

VIAC NOTE ON THE USE OF ARTIFICIAL INTELLIGENCE IN ARBITRATION PROCEEDINGS (APRIL 2025)



1. Ethical Rules and Professional Standards
2. Non-Delegation of Decision Making Authority
3. Confidentiality Standards
4. Use of AI Tools
5. Management of Parties' and Arbitrators' Use of AI
6. Evidence and AI



Q&A

Stay in touch

CONTACT US

E: office@viac.eu

T: +43 (0) 5 90 900 - 4398

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www.viac.eu

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